“CONTINGENCY FUND UTILISATION BY CONSTITUTIONAL BODIES”

No. 5090 SHRIMATI RAKSHA NIKhil KHADSE:
SHRI MANOJ KOTAK:

Will the MINISTER OF FINANCE be pleased to state:

(a) Whether the Constitutional Bodies are entitled to source funds in exceptional cases from the Contingency Fund of India;
(b) If so, the details thereof; and
(c) The details of such fund utilisation done by the Constitutional Bodies in the past years?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) & (b) Yes Sir. There is a provision of seeking an advance from Contingency Fund of India set up under Article 267(1) of the Constitution, by different Ministries/Departments including the Constitutional Bodies for incurring unforeseen and contingent expenditure.

(c) The details of such drawals/utilisation by the Constitutional Bodies in the past years are as under:

<table>
<thead>
<tr>
<th>Dated</th>
<th>Name of the Constitutional Bodies</th>
<th>Amount Advanced from Contingency Fund of India</th>
</tr>
</thead>
<tbody>
<tr>
<td>10.01.2015</td>
<td>Union Public Service Commission</td>
<td>8.81</td>
</tr>
<tr>
<td>04.02.2016</td>
<td>Union Public Service Commission</td>
<td>5.00</td>
</tr>
</tbody>
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